

inspite of repeated representations no progress has so far been made in this respect and the employees are still without any accommodation;

(b) if so, how many quarters have been built by his Ministry for the civilian employees during the last 15 years and a detailed statement of the same may be placed on the table of the House; and

(c) what steps have taken to remove the discrimination between the Civilian Defence employees and other Central Government employees' of Delhi in the matter of allotment of accommodation from Estate Office?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) (a) and (b). Provision of Government accommodation to civilian employees in Defence Establishments is not a condition of their service. Even so, by way of a facility, Government decided to provide accommodation to Defence civilians at 10 difficult stations to the extent of 15 per cent of their authorised strength, in phases, depending on the availability of funds. Delhi Cantt is one of these 10 stations, but Shakurbasti is not. Information on quarters so far built is being collected and will be laid on the Table of the House.

(c) No steps are required to be taken in this regard as there is no discrimination between the Civilian Defence employees and other Central Government employees in the matter of allotment of accommodation from Estate Office, provided they are entitled to it; employees of offices located in Delhi Cantonment and Shakurbasti are, however, not entitled to such accommodation, since their offices are located outside the jurisdiction administered by the Estate Office.

Bringing Canteens Employees of Defence Establishments at par with Government Employees

5362. **SHRI S. M. BANERJEE:** Will the Minister of DEFENCE be pleased to state:

(a) whether any final decision has since been taken to treat the canteen em-

ployees of the various Defence establishments at par with Government employees; and

(b) if not, the reasons for the same?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) and (b). It is not possible to put the canteen employees at par with Government servants. However, the question of granting them some concessions or allowances is under the active consideration of Government.

Increase in casual leave of Industrial Employees of Defence

5363. **SHRI S. M. BANERJEE:** Will the Minister of DEFENCE be pleased to state:

(a) whether the Casual Leave of the workshop staff of the Railway Department has been increased from 7 to 12 in a year with effect from the 1st September, 1971 as a result of the decision of the Arbitration Board under the Scheme of Joint Consultative and Compulsory Arbitration; and

(b) if so, whether the same benefits have not yet been extended to the industrial employees of the Defence Departments?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). The workshop staff on the Indian Railways have since been made entitled to 12 days' casual leave in a year. The industrial employees of the Defence Department continue to be entitled to 7 days' casual leave in a year under the "Civilians in Defence Services (Industrial Employees) Leave Rules, 1954."

Implementation of Recommendations of Second Pay Commission

5364. **SHRI S. M. BANERJEE:** Will the Minister of DEFENCE be pleased to state:

(a) whether his Ministry has not yet implemented the recommendations of the

2nd Pay Commission contained at page 425 of this Report in connection with the earned leave of the workshop staff (industrial employees) and no progress has so far been made; and

(b) if so, what steps are being taken to implement these recommendations from the back and extend its benefits to the industrial employees of the Defence Department?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). The recommendations of the Second Pay Commission regarding leave entitlement of industrial workers in Defence Establishments, except the recommendation relating to 'earned leave', have been implemented. The recommendation regarding earned leave involved slight liberalisation in a few cases. This question was later discussed in the National Council of J.C.M. It was felt that since the question of leave, in all its aspects, was already under the consideration of the Third Pay Commission, any basic changes in the existing conditions of service pertaining to leave could appropriately be considered by that Commission. As an interim measure pending the recommendations of the Third Pay Commission and in pursuance of an agreement reached in the National Council, certain orders were issued by the Ministry of Finance. After careful consideration, these orders have been made applicable to the industrial employees of the Defence Establishments with effect from 1st January, 1973. According to these orders, the maximum limit to which earned leave can be accumulated has been raised from 30 days to 60 days; and such leave may be availed of upto 30 days at a time.

Shortage of Raw Material for Producing Tin Plates

5365. SHRI MUHAMMED SHERIFF: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether there is a shortage of raw material for tin-plate in the country and

the factories are threatened to be closed down; and

(b) if so, the facts in this regard and the steps taken by Government to provide to the factories raw material for manufacturing tin-plate in time?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNWAZ KHAN): (a) and (b). No representation has been received in the Ministry from any Tin-plate producer that his factory is threatened with closure due to shortage of raw material.

T.B. Victims Among Army Cooks

5366. SHRI MUHAMMED SHERIFF: Will the Minister of DEFENCE be pleased to state:

(a) whether most of the Army Cooks are the victims of T.B.; and

(b) if so, the facts thereof and the steps taken by Government in this regard?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). A survey was carried out covering JCOs and Combatants, including the miscellaneous categories such as Cooks, to investigate and determine the rate of prevalence of Tuberculosis among them. The results were as under:—

| | |
|---|-------------------|
| Junior Commissioned Officers | .. 3.60 per 1,000 |
| Other Ranks | .. 3.31 per 1,000 |
| Miscellaneous categories of Combatants such as Cooks, Sweepers, Washermen, etc. | .. 3.97 per 1,000 |

Analysis of these results has led to the conclusion that the percentage of incidence of this disease among the category of miscellaneous categories of Combatants which